

sult of the compromise arrived at between the Union and the General Manager, Northern Railway and if so, the details thereof; and

(d) whether is is a fact that the cases in which the disciplinary action has been taken or was initiated during the time of the former divisional Superintendent are being reviewed and action on remaining cases is not being processed further in consultation with the General Manager, if so, why?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

(b) Forty-five including 3 under suspension.

(c) The transfer had no relation to these incidents.

(d) The Discipline and Appeal Rules provide a procedure for review of cases and the Railway is, no doubt, taking appropriate action in accordance with these rules.

TRADE HANDLED BY S.T.C.

1281. **SHRI G. R. PATIL:** Will the Minister of COMMERCE be pleased to state:

(a) the total volume of trade handled by the State Trading Corporation during the years 1967-68 and till 30th June, 1968;

(b) the value of the overall exports handled by S.T.C. during the above period and the foreign exchange earned as a result thereof; and

(c) the names of the countries to which export was made?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) to (c) Information is being collected and will be laid on the Table of the House.

ASSOCIATED INDUSTRIES (ASSAM) LTD.

1282. **SHRI SRIMAN PRAFULLA GOSWAMI:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received representations regarding mismanagement of the affairs of the Associated Industries (Assam) Ltd., of Chandrapur, Gauhati, Assam; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKH-RUDDIN ALI AHMED): (a) and (b) Yes, Sir, certain allegations regarding mismanagement of the affairs of the Associated Industries (Assam) Limited, Gauhati have been received. The company has accordingly been inspected under Section 209(4) of the Companies Act, 1956. The irregularities noticed in the course of inspection were regularised by the company.

1283. [Transferred to the 27th August, 1968.]

CONTROL OF ASSOCIATED INDUSTRIES (ASSAM) LTD.

1284. **SHRI SRIMAN PRAFULLA GOSWAMI:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the control of the management of Associated Industries (Assam) Ltd., of Chandrapur, Gauhati, Assam is in the hands of M/s. Jatias, Directors of this Company;

(b) what amount have Messrs. Jatias, Directors of Associated Industries (Assam) Limited of Chandrapur, Gauhati (Assam) shown as unsecured loan in stages in their account in the Balance Sheets of the Company;

(c) whether it is a fact that owing to the mismanagement this company has become a loosing concern; and

(d) whether there is any proposal under Government's consideration to make an enquiry into the affairs of this Company?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKH-RUDDIN ALI AHMED): (a) The company is managed by the Board of Directors where two of the members of the Jatia family are directors. A nominee each of the Government of Assam and the Industrial Finance Corporation are also on the Board.

(b) The unsecured loan taken by this company from the private limited companies where two of the directors